

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.1435
ANSWERED ON 01.08.2023

TIME-OF-DAY TARIFF SYSTEM

1435 SHRI M. SHANMUGAM:
SHRI VAIKO:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Ministry is proposing to roll out Time-of-Day (ToD) tariff system;
- (b) if so, the details thereof;
- (c) whether it would be applicable for commercial and domestic consumers, if so, the details thereof;
- (d) whether the electricity tariff would be costlier for the consumers and if so, the details thereof;
- (e) whether any views/suggestions have been sought on this proposal from the stakeholders, if so, the response thereof; and
- (f) if not, the reasons therefor?

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (d) : Ministry of Power vide notification dated 14.06.2023 has issued the Electricity (Rights of Consumers) Amendment Rules, 2023 wherein the rule for Time of Day (ToD) Tariff has also been specified. The main features of these Rules are as under:

- i. ToD tariff for Commercial and Industrial consumers having maximum demand more than 10kW shall be made effective from a date not later than 1st April, 2024 and for other consumers except agricultural consumers, the ToD tariff shall be made effective not later than 1stApril, 2025.
- ii. ToD tariff shall be made effective immediately after installation of smart meters for the consumers.
- iii. ToD tariff, during the peak period of the day, for Commercial and Industrial consumers shall not be less than 1.20 times the normal tariff and for other consumers it shall not be less than 1.10 times the normal tariff.
- iv. Tariff for solar hours, of the day, to be specified by the State Commission shall be at least twenty percent (20%) less than the normal tariff for that category of consumers.

- v. ToD tariff shall be applicable on energy charge component of the normal tariff.
 - vi. The duration of peak hours shall not be more than solar hours as notified by the concerned State Electricity Regulatory Commission or State Load Despatch Centre and the duration of solar hours shall be eight hours in a day as specified by the State Commission .
- (e) & (f) :** The draft Rules were circulated for comments of stakeholders on 20.04.2023. The views/suggestions received were examined and suitably incorporated in the aforesaid Rules.
